

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C)
3177/2015

No(s).

STATE BANK OF INDIA
Petitioner(s)

Petit

VERSUS

DR. VIRENDRA PAL KAPOOR & ORS.
Respondent(s)
(with office report)

Respo

Date : 15/09/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Anmol Chandan, Adv.
Mr. Sanjay Kapur, Adv.

For Respondent(s)

Mr. Aviral Shukla, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Haaris, Adv.
Mr. Parmanand Gaur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos. 1 and 2 shall be at liberty
to file the counter affidavit within a period of four weeks
whereafter no further extension shall be given.

Fresh steps for the service of notice by usual mode to the
unserved respondents shall be taken by the learned counsel for the
petitioner within a period of four weeks. Dasti in add
ition is
permitted to be served on the respondent No. 4 through the Ld.
Standing Counsel representing the Union of India
and on the
respondent No. 3 through the Trial Court the particulars of which
shall be furnished by the learned counsel for the petitioner within
the period prescribed above.

List again on 2.12.2015.

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2015.09.16
15:24:30 SCT
Reason:

ANJURA) (M K H
Registrar Regi
MG